

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM): (a) and (b) The outstanding dues payable by Delhi Vidyut Board (DVB) to NTPC stand at Rs. 1552.09 crores as on 30th June, 1998. This includes surcharge of Rs. 494.78 crores.

DVB has opened a revolving Letter of Credit (LC) of Rs. 90 crores, which revolves six times a month for Rs. 15 crores each. The IC recoupment, during the last few months, has been delayed by DVB resulting in shortfall in payment of current dues to National Thermal Power Corporation (NTPC). The Government of Delhi/DVB has been asked to furnish an Action Plan to liquidate the arrears.

Art Objects Stolen from National Museum

[*English*]

3774. SHRI AJAY KUMAR S. SARNAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the art objects stolen and found missing from the National Museum during the last three years, year-wise;

(b) whether any inquiry has been made about the art objects stolen/found missing from the National Museum during the last three years;

(c) if so, the details thereof, year-wise; and

(d) the action taken by the Government in the matter?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) According to the information received from the National Museum no art object has been reported stolen or found missing during the last three years.

(b) to (d) Do not arise.

Non-Introduction of New Act

3775. SHRI SATYA PAL JAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Punjab Aided Schools (Security of Service) Act, 1969 which was extended to the Union Territory of Chandigarh, has since been repealed by the State of Punjab and replaced by a new Act Punjab Privately Managed Recognized Schools (Security of Service) Act, 1979;

(b) whether in spite of that, in UT Chandigarh the 1979 Act has not been made applicable as yet and it continues to be governed by the 1969 Act;

(c) if so, the reasons therefor;

(d) whether the Union Government have received any request/representation from the Chandigarh administration in this regard;

(e) if so, the details thereof including the year in which it was received; and

(f) the action proposed to be taken thereon?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) to (f) The information is being collected and will be laid on the Table of the Sabha.

Forest Land

[*Translation*]

3776. SHRIMATI USHA VERMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 2202 on August 5, 1997 regarding Forest land and State:

(a) whether the required information has been collected; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABULAL MARANDI):

(a) and (b) The information sought in Unstarred Question No. 2202 on August 5, 1997 was states specific and comprehensive. The information has been received from the States of Tripura, Andhra Pradesh, Sikkim, Gujarat, Tamil Nadu, Punjab, Haryana, Arunachal Pradesh, Orissa, Kerala and Union Territory of Andaman & Nicobar Islands. The information from other States is yet to be received and the complete information would be placed on the Table of the House.

Board of Governors of KVS

[*English*]

3777. SHRI B.M. MENSINKAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the present composition of Board of Governors of Kendriya Vidyalaya Sangathan;

(b) whether any of the provisions governing its composition had been amended/scrapped in 1995 or thereafter; and

(c) if so, the details of such provisions and the meetings (with dates) in which decisions to amend/scrap these provisions were arrived at or ratified?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) The composition of the Board of Governors of Kendriya Vidyalaya Sangathan is attached statement.

(b) and (c) No, Sir. However, the decision with regard to the deletion/amendments in the relevant rules of the Kendriya Vidyalaya Sangathan (KVS) taken by the Board of Governors in its meeting held on 8th September, 1993 which was subsequently approved by the General Body of the KVS in its meeting held on 9th February, 1994 was notified after its consideration and approval by the Government conveyed on 14.2.1996.